

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 815/MP/2025

Subject : Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of the Financial Closure of the 250 MW capacity Wind- Solar Hybrid Power Project at Bidar, Karnataka, where the in-principle connectivity has been granted on 22.07.2024.

Petitioner : Welspun Narmada Private Limited

Respondent : Central Transmission Utility of India Limited and Anr.

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Avijeet Lala, Advocate, WNPL
Ms. Ashmita Narula, Advocate, WNPL
Ms. Tannishtha Chatterjee, Advocate, WNPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition had been filed seeking an extension of time for the Financial Closure of the 250 MW capacity Wind-Solar Hybrid Power Project at Bidar, Karnataka. The learned counsel further submitted that the matter was reserved by the Commission after hearing the parties at length. However, the Respondent, CTUIL, subsequently mentioned the matter for rehearing. The learned counsel further submitted that, vide its application dated 19.1.2026, the Petitioner requested CTUIL to allow withdrawal of its application for the grant of connectivity in terms of Regulation 3.7.3 of the GNA Regulations. Accordingly, nothing survives for adjudication in the present matter. The learned counsel further sought a week's time to file an affidavit placing the aforesaid aspects/developments on record.

2. In response, the learned counsel for the Respondent, CTUIL, submitted that the Petitioner's application dated 19.1.2026 seeking withdrawal of its application for the grant of connectivity in terms of Regulation 3.7.3 of the GNA Regulations shall be dealt with in accordance with the applicable Regulations. The learned counsel further submitted that the Petitioner has achieved financial closure, albeit belatedly, and the consequences of such delay shall also be addressed in terms of the GNA Regulations.

3. After hearing the learned counsel for the parties, the Commission directed the Petitioner to file its affidavit, as above, within a week, with a copy to the Respondent.



4. Subject to the above, the matter was reserved for order.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**